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Third party (Competent Person) Inspection-Scheme for Boilers/Economisers in the State of Gujarat.

**GOVERNMENT OF GUJARAT
Labour and Employment Department
Resolution No.: MIS/132015/200415(1)/M (3),
Sachivalaya, Gandhinagar.
Date: 31st May, 2016.**

**Read:-1. Labour and Employment Department's Notification
No. KHR/2007/14/IBA/2005/CM.13/M(3), dated. 19/02/2007.**

INTRODUCTION

The Government of Gujarat is in Process of rationalization and simplification of various Labour Laws with underlying objective of ensuring "Ease of doing business" and promotes "Make in India" drive. Further, the endeavor of the Government is to ensure removal of various bottlenecks and impediments in obtaining various approvals without compromising the safety and security of the workers engaged in the various industrial processes.

The Government of Gujarat has notified third party inspection agencies vide this department's Notification No. KHR/2007/14/IBA/2005/CM.13/M(3), dtd. 19/02/2007. As a part of this reform, the Directorate of Boilers, Gujarat State proposed to exempt Boilers and economisers from inspection under the Boilers Act, 1923 and the Indian Boiler Regulations, 1950 by introducing the scheme of Third Party Inspection (**Competent Person**). After careful consideration the Government of Gujarat is pleased to prescribe the following guidelines for the third party (**Competent Person**) inspection scheme for Boilers/Economisers in the State of Gujarat.

OBJECTIVE:

The main objective of the scheme is to minimize human interface and visits of officers of the Directorate of Boilers without compromising the quality of services. The industrial establishment using boilers will be able to opt for third party (Competent Person) inspection scheme of boilers/economisers. Under the scheme, the third party agency and competent person as approved and notified by the Central Boilers Board for the state of Gujarat shall be eligible to undertake inspection of boilers / economisers.

RESOLUTION:

The Government of Gujarat, Department of Labour & Employment is pleased to introduce third party (Competent Person) inspection scheme (optional) for the factories/ establishments using boilers/ economisers by following resolution for effective enforcement of the Boilers Act, 1923 (V of 1923)

- (a) The boiler/economiser covered under Third Party (Competent Person) Inspection scheme shall be inspected by engaging Competent Person (from Third Party Inspection Agency) as defined under sub clause (cb) of section 2 of the Boiler Act, 1923. The inspection should be carried out as per the guidelines provided by the Indian Boiler Regulations, 1950, the Gujarat Boiler Rules, 1966 or any other rules framed by the Central Boilers Board and or by Government of India.
- (b) Every owner who wishes to opt for above scheme shall follow the procedure shown hereunder:-
 - I. The owner of boiler / economiser shall be able to engage any Third Party inspection agency and competent person as approved by the Central Boilers Board from time to time for the purpose of renewal of the certificate of boiler / economiser. Third Party Inspection agency and competent person who shall be inspecting the boiler for the purpose of the renewal of certificate, follows the guidelines framed under the Regulations 4(J) of the Indian Boiler Regulations, 1950. Third Party Inspection agency and competent person shall follow the instructions and guidelines of the Director of Boilers and shall be liable and responsible for any act, omission or commission committed against the regulation framed thereunder.
 - II. The owner should prepare the boilers/economisers for inspection as per regulation 376 & 524 respectively of the Indian Boiler Regulations, 1950 & the competent person should carry out the inspections as per the procedure given by regulation 390 of the Indian Boiler Regulations, 1950.
 - III. Report of daily chemical analysis for feed water and blow down water should be submitted monthly to the competent person for scrutiny and to the Director of Boilers for information.
 - IV. Working pressure of the boiler shall not exceed to that as specified in the last certificate issued as per the provisions of the said Act, Rules and Regulations framed thereunder.
 - V. If any accident occurs to the boiler or boiler component during the use, the use of the boiler shall be stopped immediately and the Director of boilers shall be

informed as per the provisions of the said Act, Rules & Regulations framed thereunder.

- VI. The boiler shall be attended compulsorily by a qualified Boiler Operation Engineer(s) and/or Boiler Attendant(s) as per the provisions of the said Act, Rules and Regulations framed thereunder.
- VII. This notification shall apply to such boiler and boiler components having the safe guard system for protection against over pressure, low water level, flame failure etc. for prevention of accidents of boiler as per provisions of the said Act, Rules and Regulations framed thereunder and the provisions of these safe guard shall have to be certified by the owner of the boiler and the Competent Person.

By order and in the name of the Governor of Gujarat,



(R.H. Vasava)

Deputy Secretary to Government
Labour and Employment Department

To:-

1. The Commissioner of Labour, Gujarat State, Gandhinagar.
2. The Director, Industrial Safety and Health, Gujarat State, Ahmedabad.
- ✓ 3. The Director of Boilers, Shram Bhavan, Khanpur, Ahmedabad.
4. The Deputy Director of Boilers, Ahmadabad/Vadodara/Surat/Rajkot.
5. The Assistant Director of Boilers, Mehsana, Bharuch, Vapi, Dist-Valsad, Adipur, Dist-Kutch, Jamnagar, Junagadh.
6. The Deputy Secretary, Industries and Mines Department, Sachivalaya, Gandhinagar.
7. The Under Secretary, Legislative & Parliamentary Affairs Department, Sachivalaya, Gandhinagar.
7. The Branch Select file.
8. The Deputy Section Officer Select file.